

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 117
IA No. 269/JPR/2021
In
CP No. (IB)- 08/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Anand Toshniwal Prop. of M/s M. N. Auxichem
...Operational Creditor/ Applicant
Versus

Sahaj Fashions Limited ... Corporate Debtor/ Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ankit Sareen, Adv.
For the Respondent : None-appeared

ORDER

Mr. Ankit Sareen, learned counsel for the Petitioner/ Operational Creditor filed an IA No. 269/JPR/2021 in order to take on record the MoU dated 26.03.2021 entered between the Operational Creditor and the Corporate Debtor. He seeks withdrawal of the main petition (CP No. (IB)- 08/9/JPR/2021) in pursuance of the consent terms entered into between the parties. At the same time, the Operational Creditor seeks permission to revive the petition in case of any violation of the terms written in the MOU. Permission granted. CP is dismissed as withdrawn.

Sd-

(Raghu Nayyar)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

December 23, 2021
H.A